

The Government is taking all necessary steps to combat and frustrate the designs of ISI by sensitising and gearing up the intelligence machinery, sharing of intelligence and coordinated action by the concerned Central and State agencies, and strengthening of vigil and security arrangements on the borders to check infiltration.

Prasar Bharati Act

725. SHRI SUDARSHAN RAYCHAUDHURI :

SHRI JAGAT VIR SINGH DRONA :

SHRIMATI MALINI BHATTACHARYA :

SHRI INDRAJIT GUPTA :

SHRI LOKANATH CHOUDHARY :

SHRI V. SREENIVASA PRASAD :

SHRIMATI GEETA MUKHERJEE :

SHRI RAM KAPSE :

SHRI SHRAVAN KUMAR PATEL :

Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 3223 on August 24, 1995 and state :

(a) whether the Government have since finalised the amendments proposed to be made to certain sections of Prasar Bharati (Broadcasting Corporation of India) Act, 1990;

(b) if so, the details thereof;

(c) the time by which the Act is proposed to be brought into force; and

(d) if not, the reasons for delay in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No, Sir.

(b) Does not arise.

(c) and (d). Certain changes, inter-alia, in the proposed organisational structure of the Corporation are warranted in the light of the rapidly changing broadcasting scenario because of increased international satellite broadcasting in this part of the world. The details in this regard are being finalised. No specific time frame can be indicated at present.

Vohra Committee Report

726. SHRI RABI RAY :

SHRI JAGAT VIR SINGH DRONA :

SHRI GIRDHARI LAL BHARGAVA :

SHRI D. VENKATESWARA RAO :

SHRI CHITTA BASU :

Will the Minister of HOME AFFAIRS be pleased to state the details of the follow up action taken by the Government in the wake of the recommendations of the Vohra Committee report ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : The Vohra Committee Report had recommended setting up of a Nodal Agency at the level of Home Secretary. The Government has accordingly set up a Nodal Agency on 2nd August, 1995 with the Home Secretary as the Chairman and Secretary (Revenue), Director IB, Director, CBI and Secretary, RAW as Members. The task of the Nodal Agency is mainly that of coordination, direction and supervision. It is not a substitute for the concerned Central and State Agencies which are responsible for collection of intelligence or for investigation and prosecution under the Constitution and the Laws. The Nodal Agency has started functioning and has held two meetings since it was set up. The Nodal Agency in its meetings generally reviews the information available with the different agencies, relating to the activities of major crime syndicates and the course of action to be taken by the field formations. The question of inter-agency coordination and inter-agency support in the pursuit of cases as per law is considered and appropriate decisions taken with regard to requirements of such support and cooperation.

[Translation]

MPs Local Area Development Scheme

727. SHRI RAM TAHAL CHOUDHARY :

SHRI KUNJEE LAL :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether a Member of Parliament can give suggestion about a specified Government agency for implementation of MPs Local Area Development Scheme;

(b) if so, the extent to which the Collector is proposed to be made responsible for accepting the suggestion of the Member of Parliament;

(c) the criteria for fixing responsibility in case of change of the agency by the Collector despite any suggestion given by the Member of Parliament regarding non-completion and sub-standard work done by the concerned agency; and

(d) the action proposed to be taken by the Government on the complaint of the Member of Parliament regarding unsatisfactory work ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BALRAM SINGH YADAVA) : (a) and (b). The guidelines laid down under the Scheme stipulate that the Member of Parliament shall recommend the works to be executed by the concerned District Collectors. The concerned District